

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 115/MP/2019**

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011.

Petitioner : GMR Kamalanga Energy Limited

Respondents : GRIDCO Limited and Another

Date of Hearing : 8.8.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Vishrov Mukherjee, Advocate, GMR  
Ms. Raveena Dhamija, Advocate, GMR  
Shri Rajkumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO  
Shri Sakesh Kumar, Advocate, SLDC  
Ms. Gitanjali N.Sharma, Advocate, SLDC

**Record of Proceedings**

The learned counsel for the Petitioner and GRIDCO advanced extensive arguments in support of their contentions and reiterated the submissions made in their pleadings and documents. Learned counsel for SLDC, Odisha adopted the submissions made by the learned counsel for the GRIDCO.

2. Learned counsel for the Petitioner requested the Commission to issue interim order directing GRIDCO not to deduct the amount every month. In response, the learned counsel for GRIDCO submitted that GRIDCO deducting the amount every month as per the Commission's provisional tariff order. Considering the submissions of the learned counsels for the parties, the Commission declined to issue interim order.

3. The Commission directed SLDC, Odisha to submit on affidavit, by 28.8.2019, the data of Declared Capacity as declared by the Petitioner on day ahead basis and energy scheduled by GRIDCO for the period from 1.4.2015 to 31.3.2017.

4. On the request of the learned counsel for GRIDCO, time to file written submissions was granted to the parties, till 30.8.2019, with copy to each other. The Commission directed that due date of filing the written submissions should be strictly complied with. No extension shall be granted on that account.

5. Subject to above, order in the Petition was reserved.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Deputy Chief (Law)**